

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-478/ND/2020**

IN THE MATTER OF:

M/s. Relaince Home Finance Ltd.

...PETITIONER

Vs.

M/s. Jubilant Malls Pvt. Ltd. and Others

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 09.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Financial-creditor :

For the Respondent/Corporate-debtor

**:Mr. Nistha Gupta and Mohd.
Hamza, Advocates for Respondent
No. 1 in IA No. 1027 of 2021, Ms.
Samjyor Lepcha, Advocate for
Respondent No. 2.**

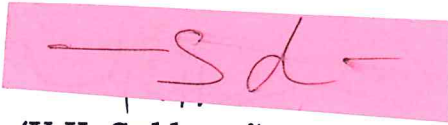
ORDER

IA/1027/2021

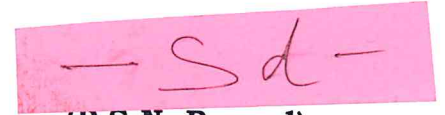
Heard the submissions made by the learned counsel for the financial creditor. Learned counsel for the financial creditor has submitted that the counsel for the corporate debtor has filed the reply just two days back and that too after vigorous follow up action from their part and as of now this application has become infructuous. Counsel for the financial creditor as well as counsel for the corporate debtor are directed to be very vigilant and discharge their obligations on time and this application stands disposed of by this order.

(Anjula)

The counsel for the financial creditor has prayed time for filing rejoinder.
One week days' time is granted for filing rejoinder. Post the matter to
05.04.2021.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)